HIGH COURT OF DELHI: NEW DELHI

No. 123/RG/DHC/2021 Dated: 20.02.2021

OFFICE ORDER

ORDER REGARDING FUNCTIONING OF THE COURTS SUBORDINATE SUBJECT: TO THE DELHI HIGH COURT.

In continuation of this Court's Office Order No.35/RG/DHC/2021 dated 14.01.2021, Hon'ble Full Court has been pleased to order that all Courts subordinate to this Court shall hold regular physical courts, on a daily basis, as per regular court timings with effect from 15.03.2021 and shall take up all cases fixed before them. Adequate arrangements be made by all the Principal District and Sessions Judges in coordination with the Director General (Prisons) and concerned Incharge (Lockup) so that UTPs are produced as per the optimum capacity of the respective Lock-ups. The Judicial Officers are impressed upon to take up those cases on priority, where the accused is in custody for a considerable period.

The Court may, in exceptional cases, permit any of the parties and/or their Counsel to join the proceedings through video conferencing, subject to availability of requisite infrastructure.

It is expected that the Advocates, litigants and other visitors to the Courts strictly adhere to the norms of social distancing and all other Covid-19 protocols, guidelines, directions, etc. issued by the Government of India, Government of NCT of Delhi and this Court from time to time.

> (Manoj Jain) Registrar General

> > Dated: 20.02.2021

By Order

Endst. No.124-156/RG/DHC/2021

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi 2. The Registrar Generals of all the High Courts in India.

3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi

4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi

5. The Secretary, Bar Council of India, New Delhi 6. The Secretary, Bar Council of Delhi, New Delhi

7. The Secretary, Supreme Court of India Bar Association, New Delhi

8. The Secretary, Delhi High Court Bar Association, New Delhi

9. All Principal District & Sessions Judges, Delhi.

- 10. The Principal District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
- 11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
- 12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi. 13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.

14. The Commissioner of Police, Delhi Police, Delhi.

- 15. The Director (Academics), Delhi Judicial Academy, Delhi.
- 16. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.

17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.

18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector-7, R.K. Puram, Delhi.

19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.

20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi 21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi

22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi

23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi

24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi

25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.

- 26. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
- 27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
- 28. The Deputy Registrar-cum-P.A. to Registrar General.

29. Private Secretaries to all Hon'ble Judges.

30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.

- 31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this
- 32. Copy to be displayed on the Notice Board.
- 33. Guard file.